

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.03**  
**C.P. (IB)No.32/BB/2024**

**IN THE MATTER OF:**

M/s. CFM Asset Reconstruction Pvt. Ltd. ... Petitioner  
Vs.  
M/s. Valdel Engineers and Constructors Pvt. Ltd. ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 01.07.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Ms. Shikha Gupta, Adv.  
For the Respondent : Shri S.S.Naganand, Sr. Counsel  
with Ms. Shriraja

**ORDER**

1. Heard the Ld. Counsel appearing for the Petitioner and the Ld. Sr. Counsel appearing for the Respondent.
2. Both the parties are at liberty to file brief note, in not more than three to four pages in total, covering all the aspects, if they so desire, within one week from today.
3. **Order Reserved.**

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**

Shruthi